



THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

PUBLISHED BY THE AUTHORITY

নং 364 দিশপুৰ, শুক্ৰবাৰ, 20 মে', 2022, 30 ব'হাগ 1944 (শক)

No. 364 Dispur, Friday, 20th May, 2022, 30th Vaisakha, 1944 (S. E.)

GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT : : : LEGISLATIVE BRANCH

NOTIFICATION

The 20th May, 2022

No. LGL.200/2021/21.— The following Act of the Assam Legislative Assembly which received the assent of the Governor of Assam on 17th May, 2022 is hereby published for general information.

ASSAM ACT NO. XVI OF 2022

(Received the assent of the Governor on 17th May, 2022)

THE ASSAM CHILDREN (REPEALING) ACT, 2022

AN ACT

to repeal the Assam Children Act, 1970.

Whereas it is expedient to repeal the Assam Children Act, 1970.

Assam Act
No. XXI of
1971

It is hereby enacted in the Seventy-third Year of the Republic of India, as follows :-

- | | | |
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| Short title,
extent and
commencement | <p>1. (1) This Act may be called the Assam Children (Repealing) Act, 2022.</p> <p>(2) It shall extend to the whole of Assam.</p> <p>(3) It shall come into force at once.</p> | |
| Repeal and
savings | <p>2. (1) The Assam Children Act, 1970 is hereby repealed.</p> <p>(2) Notwithstanding such repeal of the Act under subsection (1) above, anything already done or action taken or any right, title, obligation or liability already acquired, accrued or incurred or any remedy or proceeding in respect of any such right, title, obligation or liability or penalty, claim or demand etc. already enforced under the Act, so repealed, before the date of commencement of this Act shall be deemed to have been done or taken under the repealed Act.</p> | Assam Act
No. XII of
1971 |

GEETANJALI DAS SAIKIA,
Secretary to the Government of Assam,
Legislative Department, Dispur, Guwahati-6.